## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 64(ND)/2016

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M/s. Princep Trade & Finance Pvt. Ltd. & Ors.

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.....Petitioners

v

M/s. BRL Finlease Ltd. & Ors.

.....Respondents

SECTION:

UNDER SECTION 397-398 of the Companies Act

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Mr. Govind Rishi & Mr. Himanshu Vij, Advocates

For the Respondent(s)

Mr. P. Nagesh, Ms. Lakshmi Gurung, Mr. Rishi Sood, Ms. Easha

Kadian & Mr. Yuvan Gandhi, Advocates

## **ORDER**

The matter has been called second time and again a pass over has been sought which is not possible. Accordingly, hearing is deferred to 19.12.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

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(DEEPA KRISHAN) (MEMBER TECHNICAL)

24.11.2017 VINEET